

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2700
ANSWERED ON 19.12.2023

RECORD OF RIGHTS TO RURAL HOUSE OWNERS

2700. SHRI CHUNNI LAL SAHU:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of the works done in Central sector scheme SVAMITVA aimed at providing record of rights to house owners in rural populated areas;
- (b) whether the Government has set any time limit for the SVAMITVA scheme in the country including Chhattisgarh;
- (c) if so, the details of coverage in Chhattisgarh, district-wise; and
- (d) the details of the amount allocated to Chhattisgarh for the implementation of the said scheme, district-wise?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Ministry of Panchayati Raj (MoPR) is implementing SVAMITVA Scheme to provide Record of Rights (RoRs) to village property owners. The scheme aims to demarcate inhabited (Abadi) land in rural areas through the latest surveying drone technology. It is a collaborative effort of MoPR, State Revenue Departments, State Panchayati Raj Departments and Survey of India (SoI). The scheme covers multifarious aspects, viz., facilitating monetization of properties and enabling bank loan; reducing property related disputes and comprehensive village level planning. It is the stepping-stone towards achieving Gram Swaraj in true sense and making rural India Atmanirbhar.

As on 14th December, 2023, MoU for implementation of SVAMITVA Scheme has been signed with 31 States and Union Territories (UTs). Drone Survey has been completed in 2.89 lakh villages across 31 states and UTs. 1.63 Crore property cards have been prepared in 1.05 lakh villages. Scheme has been saturated in Haryana; Uttarakhand; Goa; A&N Islands and Puducherry. Drone survey has been saturated in Madhya Pradesh, Uttar Pradesh, Delhi, Ladakh, Lakshadweep and Dadra Nagar Haveli and Daman & Diu.

(b) The scheme is spread over a period of 5 years from April 2020 to March 2025 across the country including the State of Chhattisgarh.

(c) The district-wise details of coverage in Chhattisgarh is attached as Annexure.

(d) Under the scheme, funds to Survey of India (SoI) are provided for two components – Large Scale Mapping (LSM) using drones and establishment of Continuous Operating Reference Station (CORS). Funds on limited scale are also provided directly to States/UTs for Information, Education, Communication (IEC) and setting up of State Project Monitoring Unit (SPMU) on the basis of villages to be surveyed. So far, an amount of Rs. 13,14,750/- have been released to the State of Chhattisgarh under the scheme.

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 2700 to be answered on 19.12.2023 regarding 'Record of Rights to Rural House Owners'.

SVAMITVA Scheme District-Wise Coverage in Chhattisgarh

S.No.	Districts	Number of Villages in which Drone Flying Completed	Number of Villages in which Property Cards Prepared
1	Balrampur	194	0
2	Balod	669	0
3	Sakti	453	0
4	Bastar	48	0
5	Baloda Bazar	666	0
6	Manendragarh	90	0
7	Raigarh	613	0
8	Narayanpur	117	0
9	Bijapur	0	0
10	Janjgir Champa	415	0
11	Kondagaon	324	0
12	Kabirdham	838	169
13	Rajnandgaon	654	0
14	Khairagarh	420	0
15	Pendra Marwahi	213	0
16	mohala manpur	469	0
17	Bemetra	687	0
18	Bilaspur	601	0
19	Sukma	0	0
20	Korba	533	0
21	Mahasamund	1,073	0
22	Gariaband	635	0
23	Dhamtari	499	0
24	Jashpur	225	0
25	Durg	385	192
26	Sarangarh Bilaigarh	686	0
27	Dantewada	95	0
28	Kanker	363	0
29	Surguja	361	0
30	Surajpur	253	0
31	Korea	186	0
32	Raipur	0	0
33	Mungeli	214	0
	Total	12,979	361
